

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P.(C) No. 2430 of 2003

.....
Rajendra Kumar Mishra **Petitioner**
Versus
The State of Jharkhand & Others **Respondents**

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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For the Petitioner : Mr. A. K. Chaturvedi, Advocate
For the Respondents :
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12/08.09.2021.

Learned counsel for the petitioner, Mr. A. K. Chaturvedi has submitted that so far difference in the name of petitioner in the cause title and in the Vakalatnama are concerned, the petitioner is actually Rabindra Kumar Mishra as he has executed Vakalatnama in the name of Rabindra Kumar Mishra and the same is apparent from the annexure annexed with the writ petition as well as from the affidavit to the writ petition, but inadvertently the name of Rabindra Kumar Mishra has been typed as Rajendra Kumar Mishra, for which three days time may be granted to make necessary correction.

Nobody appears on behalf of the State.

Considering the same, three days time is granted to the learned counsel for the petitioner to correct the same.

Put up this case on 13.09.2021.

(Kailash Prasad Deo, J.)

Jay/-